

Per capita availability of milk

634. SHRI SHANKER SINH VAGHELA: Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state:

(a) what is the present per capita availability of milk in rural and urban areas of the country, separately; and

(b) whether it has shown an increasing trend or decreasing trend?

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BUTA SINGH): (a) Information regarding per capita availability of milk separately for rural and urban areas is not collected. Based on milk production of 36.3 million tonnes and human population of 725 million in 1983-84, the per capita per day availability of milk was estimated at 137 grams and the anticipated per capita per day availability of milk in 1984-85 is 142 grams.

(b) The per capita availability of milk per day has been showing an increasing trend.

Per capita production of milk

635. SHRI SHANKER SINH VAGHELA: Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state:

(a) what was the total domestic per capita production of milk in the country in 1983-84; and

(b) what are the comparative figures for the years 1955-56 and 1971-72?

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BUTA SINGH): (a) The annual milk production per milch bovine in India was estimated at 437 kilograms in 1983-84.

(b) The comparative figures for the years 1955-56 and 1971-72 were 286 kilograms and 299 kilograms respectively.

Violation of Cinematograph Act

636. SHRI PAWAN KUMAR BAN-SAL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that often films are exhibited to the public in a form different from what is certified under the Cinematograph (Certification) Rules;

(b) if so, what is the number of violations discovered in each State during last year and what was the form of each such contravention; and

(c) what is the number of such cases in which prosecutions have been launched under the Cinematograph Act?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V. N. GADGIL): (a) to (c) There are report at times to the effect that films are not always exhibited in cinema houses in the form in which they were certified by the Central Board of Film Certification. This is a violation of the provisions of the Cinematograph Act 1952.

The subject of 'Cinema', excluding certification of cinematograph film for public exhibition, is a State subject and therefore, exhibition of cinematographic film comes under the purview of the State Governments. The responsibility for enforcement of the penal provision of the Cinematograph Act also rests with State Governments|Union Territory Administrations. The State Governments|Union Territory Administrations have been requested, time and again, for strict implementation of the statutory provisions.

Information regarding number of violations discovered in each State or prosecutions launched in this regard is not available with the Central Board of Film Certification.